Regional Office, Bengaluru South:
4th Floor, 41/2, M G Road, Trinity Circle, Bengaluru – 560001

REQUIREMENT OF PREMISES ON LEASE/RENTAL BASIS

Bank of Baroda invites proposals/offers from the owners having clear and marketable titles over land and built-up property with the carpet area of 1700 sq ft to 2350 sq ft on Ground/Upper Ground Floor only for acquiring new premises for **RAMAGONDANAHALLI BRANCH, Bangalore South Region** with all facilities including adequate power supply. The intending offerers shall submit their offers in two separate sealed covers superscribed as "Technical bid" and "Financial bid" to the following address: The Regional Manager, Bank of Baroda, 4th floor, Regional Office Bengaluru South, Vijaya Towers, Trinity Circle, MG Road, Bengaluru-560001 on or before **18.12.2026 by 15.00hrs**. For details, please login on Tender section of our website **(https://bankofbaroda.bank.in)**.

Date: 21.11.2026 **Sd/- Regional Head,**
Place: Bengaluru **Bank of Baroda, Bangalore South**

Regional Office, Bengaluru South:
4th Floor, 41/2, M G Road, Trinity Circle, Bengaluru – 560001

REQUIREMENT OF PREMISES ON LEASE/RENTAL BASIS

Bank of Baroda invites proposals/offers from the owners having clear and marketable titles over land and built-up property with the carpet area of 1700 sq ft to 2350 sq ft on Ground/Upper Ground Floor only for acquiring new premises for **THUBARAHALLI BRANCH, Bangalore South Region** with all facilities including adequate power supply. The intending offerers shall submit their offers in two separate sealed covers superscribed as "Technical bid" and "Financial bid" to the following address: The Regional Manager, Bank of Baroda, 4th floor, Regional Office Bengaluru South, Vijaya Towers, Trinity Circle, MG Road, Bengaluru-560001 on or before **18.12.2026 by 15.00hrs**. For details, please login on Tender section of our website **(https://bankofbaroda.bank.in)**.

Date: 21.11.2026 **Sd/- Regional Head,**
Place: Bengaluru **Bank of Baroda, Bangalore South**

"IMPORTANT

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

VASTU HOUSING FINANCE CORPORATION LTD

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015. Maharashtra.
CIN No.: U65922MH2005PLC272501

POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 8 of the said rules on the date mentioned below. The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount metioned as below and interest thereon, costs etc.

S N	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	Vijay Kumar H (Borrower), Lalithamma T (co Borrower), B T Hanumappa (Co Borrower), Ashwarya R (Co Borrower) LP0000000100234	17/Aug/26 Rs.716243/- as on 17/Aug/26	All the piece and parcel of immovable property bearing No. 02 (A per Panchayath records), PIDNo. 151900901200420005, Situated at Bevahal Ii Village, Ambikallu Gram Panchayat, Kasaba Hobli, Mulabagilu Taluk, Kolar District., measuring East to West 10.66800000000001 meters and North to South •7.010400000000001 meters, in all totally measuring 74.79 Sq meters along with house constructed thereon, and bounded Boundaries as follows: North – Vacant Land; South – Passage And Property of Mr. Balappa; East – Road; West – Passage	Symbolic Possession Taken 18/11/2026
2	Santhosh V (Borrower), Asha S (Co Borrower) LP0000000080035	16/Jul/26 Rs.682924/- as on 16/Jul/26	All the piece and parcel of immovable property bearing Property No. 209, formed in Sy No.106, presently BBMP. Katha SL No. 4116, property No. 780/30, Situated at Weavers Colony, Gottigere Village, Uttarahalli Hobli, Bangalore South Taluk, presently comes under the limits of BBMP Gottigere Ward No. 194, measuring East to West: Northern Side 16 feet. Southern Side 30 feet, and North to South: Eastern Side 27 feet. Western Side 22 feet, in all totally measuring 520 Sq.feet along with ACC Sheet roofed house constructed thereon Boundaries as follows: North – Property No.208, Presently Others property. South – Property No.210. East – Property No.202, presently Property belonging to Royal Heritage Villa, West – 2nd Cross Road	Symbolic Possession Taken 17/11/2026

Date : 22.11.2026 **Authorised officer**
Place : Kolar, Bangalore **Vastu Housing Finance Corporation Ltd**

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF M/S FINEFACILIS MANAGEMENT PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	M/s.Finefacilis Management Private Limited
2.	Date of incorporation of corporate debtor	26/06/2019
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Bangalore
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U70109KA2019PTC125643
5.	Address of the registered office and principal office (if any) of corporate debtor	38 Ulsoor Road, Bangalore, Karnataka-560042
6.	Insolvency commencement date in respect of corporate debtor	30th September 2026 (Date of Receiving of Order 20th November 2026)
7.	Estimated date of closure of insolvency resolution process	29th March 2027 (180 days from the date of the Passing of order vide dated 30th September 2026).
8.	Name and registration number of the in solvency professional acting as interim resolution professional	Amit Agrawal Reg No.- IBBI/IPA-02/IP-N00185/2017- 18/10456
9.	Address and e-mail of the interim resolution professional, as registered with the Board	H-63, Vijay Chowk, Laxmi Nagar, Delhi - 110092 Email Id- amitagcs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	H-63, Vijay Chowk, Laxmi Nagar, Delhi - 110092 Email Id- cirp.finefacilis@gmail.com
11.	Last date for submission of claims	04th December 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21,ascertained by the interim resolution professional	Not known at present / No class of creditors has been identified at present based on the information available with the Interim Resolution Professional.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable at present, as no class of creditors has been identified.
14.	(a)Relevant Forms and (b)Details of authorized representatives are available at:	**a) Web link:** https://ibbi.gov.in/home/downloads **Physical Address:** Same as mentioned above in point 10 **b)** Not applicable at present, as no class of creditors has been identified.

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench, has ordered the commencement of a corporate insolvency resolution process of the **M/s. Finefacilis Management Private Limited** on 30th September 2026.
The creditors of **M/s. Finefacilis Management Private Limited**, are hereby called upon to submit their claims with proof on or before 04th December 2026 to the resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Date: 21/11/2026 **Sd/-**
Place: Delhi **Amit Agrawal**
(Interim Resolution Professional)
(Reg No.- IBBI/IPA-02/IP-N00185/2017-18/10456)

GRIHUM HOUSING FINANCE LIMITED

Registered Office:- 6th Floor, B-Building, Ganga Trueno Business Park, Lohegaon, Pune, Maharashtra-411014.

APPENDIX IV (See Rule 8(1))
POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the Authorised Officer of **Grihum Housing Finance Limited** herein after referred as Secured Creditor of the above Corporate/ Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13 (4) of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 on the dates as mentioned herein below.
The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of secured Creditor the amount and interest thereon.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Details of Property taken in possession are herein below.

Sr. No.	Name of Borrowers	Description of Property	Possession taken Date	Date of statutory Demand Notice	Amount in Demand Notice (Rs.)
1.	Rajendra R, Lakshmi	All that Piece and Parcel of the Property bearing No. 10-506-169, Assessment No.1578/39/1-503, Measuring East to West 4.5702009, North to South 7.620015 Mtrs, Totally Measuring 34.838625 Sq.Mtrs, constructed Area about 27.8709 Sq.Mtrs, situated at Vinayak Colony, Ward No.2, T.Narasipura Town, Mysuru Dist., **Bounded on the: East by:** Site No.38, **West by:** Site No.40, **North by:** Road, **South by:** Site No.52.	18-11-2026	10-09-2026	**Loan No. LAP0588200000005054679 Rs.5,25,996/- (Rupees Five Lakh Twenty Five Thousand Nine Hundred NinetySix Only)** payable as on 10/09/2026 along with interest @ 17.2 % p.a. till the realization.
2.	Mahadevaswamy C M, Nagamma	All that Peace and Parcel of the Property No.12-16-43, Assessment No-114/95, Measuring East To West 17.06 Mtrs, North to South 4.00 Mtrs, Totally Measuring 68.24 Sq.Mtrs, Constructed Area About 37.43 Q.Mtrs, Situated T.B.Layout, 3rd Ward, 1st Division, GP Rajarathnam Road, Gundiupet, Chamarajanaraga Dist., **Bounded on the: East by:** Property belongs to K.Jayamma, **West by:** Road, **North by:** House belongs to K.Nanjundarao, **South by:** House belongs to K.Nagarajarao.	18-11-2026	10-09-2026	**Loan No. LAP0588200000005074523 Rs.8,59,277/- (Rupees Eight Lakh Fifty Nine Thousand Two Hundred Seventy Seven Only)** payable as on 10/09/2026 along with interest @ 12.35 % p.a. till the realization. **Loan No. HL0058820000000 5073317 Rs.19,48,942/- (Rupees Nineteen Lakh FourtyEight Thousand Nine Hundred FourtyTwo Only)** payable as on 10/09/2026 along with interest @ 10.85 % p.a. till the realization.

Note: In any case if there is any difference between the contents of local language publication and English newspaper publication, the Content, of the English newspaper language published in Business Standard shall be prevail.

Place: Karnataka **Sd/- Authorised Officer**
Dated: 21-11-2026 **Grihum Housing Finance Limited**

INDIA SHELTER FINANCE CORPORATION LTD.

IndiaShelter Home Loans **Circle Office:-** Plot No.20, Second Floor, 24th Main 2nd phase, JP Nagar, Bengaluru-560078. **Corporate Office:** 6th Floor, Plot No 15, Institutional Area, Sector 44 Gurugram, Haryana-122003. Tel: 1800-532-4444, Website: https://www.indiashelter.in

AUCTION CUM SALE BY INVITING TENDERS FROM PUBLIC

Pursuant to taking possession of the secured asset Mortgaged Property, by the Authorized Officer of **India Shelter Finance Corporation Limited** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, expression of interest/offer is invited from the public, offer can be given from any intended purchaser to purchase the Movable article find inside the secured asset, after checking the inventory of movable article which is with undersigned and also after inspecting the movable article in person. The Movable article, is in the physical possession of the undersigned, sale is being made on **"AS IS WHERE IS & AS IS WHAT IS & Whatever There is" Basis,** particulars of which are given below:-

Borrower(s) / Co-Borrower(s) Guarantor(s)	Demand Notice Date and Amount	Reserve Price	Details of Movable Items
1. Mr. Lakshmi Kiraganduru Shivanna ("Borrower"), 2. Mrs. Amruth Loan Account No. LAPNVLLONS000005098982/ AP-10234350	**02-06-2025 Rs.12,78,859/- (Rupees Twelve Lakh Seventy Eight Thousand Eight Hundred and Fifty Nine Only)**	**Rs.29,850/- (Rupees Twenty Nine Thousand Eight Hundred Fifty Only)**	**House Hold Items**
		EMD	**Date of Inspection of property**
		Rs.2,985/- (Rupees Two Thousand Nine Hundred Eighty Five Only)	**24-September-2026 between 11:00 A.M. to 12:00 Noon**
Description of the Immovable property in which movable articleis present for inspection			**25-09-2026 EMD Last Date By 3:00 PM**
Residential Apartment bearing No. All that piece and parcel of immoveable Property bearing Katha No.67/B 75/3, 38F, PID No.152100702100120222. Situated at Kodiyala Village, Arakere Hobli, Kodiyala Village Panchayath, Srirangapattana Taluk, Mandya District, measuring East to West 15.5448 meters (51 feet) and North to South 11.8872meters (39 feet), in all measuring 184.78 Sq.meter., (1989Sq.feet) together with house constructed thereon and **bounded on the: Boundary: East:** 10 feet Road, **West:** Sellers property, **North:** 6 Feet Road, **South:** Property belongs to H.K.Indrani			**26-09-2026 Date of Auction**

1. **Date of inspection of the Movable article is 24-September-2026 between 11:00 hrs 12:00 hrs.**
2. Last date of submission of sealed offers in the prescribed tender forms is **25-Nov-2026 till 3 pm** at the branch **India Shelter Finance Corporation Limited Plot No-20 Second floor 24th main 2nd phase, JP Nagar, Bengaluru-560078.** Tenders that are not filled up or tenders received beyond last date will be considered as invalid tender and shall accordingly be rejected.
3. Date of opening of the offers for movable items is 26-September-2026 at the above mentioned branch office address at 11:00 hrs the tender will be opened in the presence of the Authorised Officer.
4. Further interest will be charged as applicable, as per the Loan Agreement on the amount outstanding in the notice and incidental expenses, costs, etc., is due and payable till its realization.
5. The payments shall be payable through DD in favour of **"India Shelter Finance Corporation Limited"** payable at Delhi.
6. The notice is hereby given to the Borrower and Guarantor, to remain present personally at the time of sale and they can bring the intending buyers/purchasers for purchasing the movable article as described herein above, as per the particulars of Terms and Conditions of Sale.
7. The detail terms and conditions of the sale are incorporated in the prescribed tender form. Tender forms are available at the above branch office.
8. The movable article will be sold to the highest bidder. However, the undersigned reserves the absolute discretion to allow inter se bidding, if deemed necessary.
9. Company is not responsible for any liabilities upon the property which is not in the knowledge of the company. For further details, **Contact Authorised Officer: Mr. Kalyan Kumar V - Mob. No. 8073755149, E-mail ID: Kalyan Kumar V, Branch Office: Plot No.20 Second Floor, 24th Main 2nd Phase, JP Nagar, Bengaluru-560078**

Place: Mandya, Date: 21-11-2026 **Sd/- Authorised Officer, India Shelter Finance Corporation Limited**

AU SMALL FINANCE BANK LIMITED (A Scheduled Commercial Bank)

Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

APPENDIX IV [SEE RULE 8(I)] POSSESSION NOTICE

This is to inform to all the borrowers & public in general that "Fincare Small Finance Bank Ltd." has amalgamated with "Au Small Finance Bank Ltd." w.e.f 01st April 2024.
Whereas, The undersigned being the Authorized Officer of the **AU Small Finance Bank Limited (A Scheduled Commercial Bank)** under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table: -

Name of Borrower/Co-Borrower/ Mortgagor/Guarantor/Loan A/c No.	13(2) Notice Date & Amount	Date of Possession Taken
(Loan A/C No.) 22660000297331, Hanumantharayappa (Borrower), Anitha (Co-Borrower),	**12-Feb-26 Rs. 4,34,059/- Rs. Four Lakh Thirty-Four Thousand Fifty-Nine Only As On 11-Feb-26**	**18-Nov-26**
Description of Mortgaged Property Bearing E-Khata No. 152800403200520007 Property No. 73/2 Measuring East To West 6.13 Meters X North To South 9.20 Meters Situated At P.Nagenahalli Village , Pura Grama Panchayath , Gowribidnur Taluk , Chikkaballapur District And Bounded On . Measuring East To West 6.13 Meters X North To South 9.20 Meters **East: Road , West: Property Of Sri.Muthappa, North: Property Of Muthappa And , South: Road**		
(Loan A/C No.) 24630000023854, N Premakumara (Borrower), Chittamma (Co-Borrower), Nijalingappa (Co-Borrower)	**27-Apr-26 Rs. 4,65,718/- Rs. Four Lakh Sixty-Five Thousand Seven Hundred Eighteen Only As On 27-Apr-26**	**18-Nov-26**
Description of Mortgaged Property Property Bearing Katha No 1485/1 Having Unique Code No 151000301900320027 Accoring To Form No 11(B) Issued By The Office Of The Kariyala Gram Panchayath Situated At Onihatti Village Javanagondanahalli Hobli Hiriyuru Taluk Chitradurgha District And The Property Is Bounded On The Measuring East To West 12 Meters And North To South 9 Meters In Total Measuring 111.40 Sq Meters **East: Land Belongs To Eramma, West: Land Belongs To Mahalingappa, North: Land Belongs To Eramma, South: Kariyala Onihatti Main Road**		
(Loan A/C No.) 23630000098233, Jagadeesh S C (Borrower), ,	**08-Dec-25 Rs. 3,69,488/- Rs. Three Lakh Sixty-Nine Thousand Four Hundred Eighty-Eight Only As On 06-Dec-25**	**18-Nov-26**
Description of Mortgaged Property Katha No 286 Having Unique Code No 152500703501120063 According To Form No 11(B) Issued By The Office Of The Kurubarahalli Gram Panchayath Situated At Shakadadu Village Bukkapattna Hobli Sira Taluk Tumkur District And The Property Is Bounded On The Measuring East To West 8.8392 Meters And North To South 9.4488 Meters In Total Measuring 83.51 Sq Meters Thereon Building Measurement 83.51 Sq Meters **East: Remaining Site, West: Pwd Road, North: Remaining Site, South: Land Belongs To Puttarangamma**		
(Loan A/C No.) 23660002150372, Lakshmamma (Borrower), Mahnthesh (Co-Borrower),	**01-Sep-25 Rs. 5,95,976/- Rs. Five Lac Ninety-Five Thousand Nine Hundred Seventy-Six Only As On 01-Sep-25**	**18-Nov-26**
Description of Mortgaged Property Madras Rcc And Gi Sheet Roof Property No 25/295 With House Measuring East West 7.9248 Meters And North To South 9.4488 Meters Totally 76.55 Sq Meters Having E Katha No 152500703201620010 Situated At Ganadahunse Post Ajjinahalli Neralegudda Gramapanchayath Bukkapattana Hobli Sira Taluk Tumkur District 572115 And The Property Is Bounded On The House Measuring East West 7.9248 Meters And North South 9.4488 Meters Totally 76.55 Sq Meters Along With Present And Future Construction Therein **East: Road, West: House Of Karegowda, North: Road, South: Road**		
(Loan A/C No.) 22660000646915, Dhananjaya K S (Borrower), Puttagowramma (Co-Borrower),	**16-Mar-26 Rs. 1,79,122/- Rs. One Lac Seventy-Nine Thousand One Hundred Twenty-Two Only As On 12-Mar-26**	**18-Nov-26**
Description of Mortgaged Property Residential Building Bearing Grama Panchayath Khatha No. 78 And E-Khatha No. 152500801900300334 Measuring East To West 13 Meters And North To South 5.4 Meters Is Situated At Naraseekatte Village , Kasaba Hobli , Tiptur Taluk , Tumkur District And Bounded On . **East: Road , West: Gally , North: Property Belongs To Shivanna And Thopamma, South: Road**		
(Loan A/C No.) 22660001137186 & 23660001582345, Umesh N T (Borrower), Radhamani P.R (Co-Borrower),	**18-Jun-26 Rs. 10,36,026/- Rs. Ten Lakh Thirty-Six Thousand Twenty-Six Only As On 18-Jun-26**	**18-Nov-26**
Description of Mortgaged Property Immovable Property No. 25 With House Measuring East To West 10.5 Meters And North To South 15 Meters Totally 157.50 Sq.Meters Having E Katha No. 152500801900300063 Situated At Narasikatte Majure , Poojaripalya , Dasarighatta Grama Panchayat Kasaba Hobli , Tiptur Taluk , Tumkur District And The Property Is Bounded On The . House Measuring East To West 10.5 Meters And North To South 15 Meters Totally 157.50 Sq.Meters Along With Present And Future Construction Therein . **East: Mahalingaiah, West: Galli, North: Road Leads To P S Lakshmipuram Village , South: Own Property**		
(Loan A/C No.) 23660001688836, T N Ravitheja (Borrower), D Narasimhamurthy (Co-Borrower), M N Premakumari (Co-Borrower)	**22-Aug-25 Rs. 7,80,463/- Rs. Seven Lac Eighty Thousand Four Hundred Sixty-Three Only As On 20-Aug-25**	**18-Nov-26**
Description of Mortgaged Property Katha No 03 Measuring East West 7.01 Meters And North South 10.06 Totally 70.52 Sq Meters Having E Katha No 152500101100420937 Situated At Thimalapura , Thimmalapura Grampanchayath Huliyar Hobli Chikkanayakanahalli Tumkur District **East: Kere Angala, West: Beedhi, North: Daria And House Of Ramaiah, South: Own Site**		
(Loan A/C No.) L9001061753530229, Girish (Borrower), Ashwini (Co-Borrower),	**21-May-26 Rs. 5,39,476/- Rs. Five Lakh Thirty-Nine Thousand Four Hundred Seventy-Six Only As On 21-May-26**	**18-Nov-26**
Description of Mortgaged Property Property Situated At Gramtal Property Registered- 34/50 ,Ginnappanahatti ,City / Town / Village-Sira ,District -+Tumkur ,Karnataka, 572115 **Admeasuring 133.33 Sqyd**		
(Loan A/C No.) 22660000174382, Mubarak Pasha (Borrower), Reshma Taj (Co-Borrower),	**23-Sep-24 Rs. 6,34,528/- Rupees Six Lakh ThirtyFour Thousand Five Hundred TwentyEight Only 13-Sep-24**	**17-Nov-26**
Description of Mortgaged Property Sidllaghatta Town Mehaboobnagara,Ward No.27, In Propertytax Register In Book No.17, Page No.4, Pid No.31-509-42, Property Id No/Assessment/Katha/Building/Propertyregister Katha No. 7870/134/1, In Measuring East To West 19.5 Feets,North To South 45 Feets, Totally 877.5 Feets, In This Property Situated At Mehaboobnagara, Siddlaghatta Town, Chikkaballapura District,Presently Belonging To : Sri.Mubarakpasha S/O Late, Abdulijabbarsab And Bounded Measuring: Total Measuring East To West 19.5 Feets North To South 45 Feets, Tottally 877.5 Feets. **East: Houseof Pazilpasha,, West: Municipal Road, North: Municipal Road, South: House Of Rafiksab**		
(Loan A/C No.) 21660000518789 & 22660001428519, Samiulla (Borrower), Sadiya Kouser (Co-Borrower),	**13-Nov-24 Rs. 18,52,903/- Rupees Eighteen Lakh FiftyTwo Thousand Nine Hundred Three Only 14-Oct-24**	**17-Nov-26**
Description of Mortgaged Property Sidlaghatta Taluk Kasaba Hobli Sidlaghatta Village Sy No 65/3 In Measuring 0.03 Guntas In Out Of 0.34 Guntas Now Included To Sidlaghatta Town Muncipal Council In Property Bearing In Sidlaghatta Town Rahamathnagar In Muncipal Limits In Form No 3 In Assessment /Khatha/Building /Property Register Katha Property Id No 8755/519/1 In Measuring East To West 59 Feets North To South 50Feets In This Properties Situated At Ramanathnagara Sidlaghatta Town Chikkaballapura District Presently Belonging To Srisamiulla S/O Late Babu And Bounded On Measuring East To West 59 Feets North To South 50 Feets Totally Measuring 2950 Sq Feets **East: Property Of Abdul Khadar , West: Property Of Jabiulla , North: Property Of Khadarsab , South: Road**		
(Loan A/C No.) 22660000363037, Chand Pasha (Borrower), Mubeen (Co-Borrower),	**04-Apr-25 Rs. 3,44,569/- Rupees Three Lakh Fourtyfour Thousand Five Hundred Sixtynine Only 26-Mar-25**	**17-Nov-26**
Description of Mortgaged Property All That Piece And Parcel Of The Immovable Property Bearing Siddlaghatta Town, Santhoshnagara, In Property Tax Register , In Form No 3, Property Id 32-505-81, Assessement /Katha Builiding/Property Register No.8873/21/1, In Measuring 37 Feets, H To South 37 Feets, Tottally Measuring 1369 Square Feets,Situated At Santhoshnagara, Sidlaghatta Town, And Taluk, Chikkaballapura Dist,Presently Belonging To Smt.Mubeena W/O Babajan And Same In Bounded On. Measuring Total In Measuring 37 Feets North To South 37 Feets Tottally Measuring 1369 Sq.Fts. **East: Same No. In Which My Own Land,, West: Same No. In Which Walking Road, North: Same No. In Which My Sold To K.Gangadhar Land, (Block No.1),, South: Same No. In Which My Sold To -M.A.Krishnareddy Land, (Block No.1)**		

The borrower having failed to repay the amount, therefore notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein above mentioned table in exercise of powers conferred on him/her under section 13(4) of the said [Act 2002] read with Rule 8 of the said rule on the date mentioned in the above table. "The borrower's attention is Invited to provisions of sub section (8) of section 13 of the Act read with rule 8 (6), in respect of time available, i.e. 30 days from this intimation, to redeem the secured assets."
The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **AU Small Finance Bank Limited (A Scheduled Commercial Bank)** for the amount and interest thereon mentioned in the above table.

Date : 21/11/2026 Place : Karnataka **Authorised Officer AU Small Finance Bank Limited**

Regional Office, Bengaluru South:
4th Floor, 41/2, M G Road, Trinity Circle, Bengaluru – 560001

REQUIREMENT OF PREMISES ON LEASE/RENTAL BASIS

Bank of Baroda invites proposals/offers from the owners having clear and marketable titles over land and built-up property with the carpet area of 1700 sq ft to 2350 sq ft on Ground/Upper Ground Floor only for acquiring new premises for **ELECTRONIC CITY PHASE-I BRANCH, Bangalore South Region** with all facilities including adequate power supply. The intending offerers shall submit their offers in two separate sealed covers superscribed as "Technical bid" and "Financial bid" to the following address: The Regional Manager, Bank of Baroda, 4th floor, Regional Office Bengaluru South, Vijaya Towers, Trinity Circle, MG Road, Bengaluru-560001 on or before **18.12.2026 by 15.00hrs**. For details, please login on Tender section of our website **(https://bankofbaroda.bank.in)**.

Date: 21.11.2026 **Sd/- Regional Head,**
Place: Bengaluru **Bank of Baroda, Bangalore South**

Regional Office, Bengaluru South:
4th Floor, 41/2, M G Road, Trinity Circle, Bengaluru – 560001

REQUIREMENT OF PREMISES ON LEASE/RENTAL BASIS

Bank of Baroda invites proposals/offers from the owners having clear and marketable titles over land and built-up property with the carpet area of 1700 sq ft to 2350 sq ft on Ground/Upper Ground Floor only for acquiring new premises for **KODATHI BRANCH, Bangalore South Region** with all facilities including adequate power supply. The intending offerers shall submit their offers in two separate sealed covers superscribed as "Technical bid" and "Financial bid" to the following address: The Regional Manager, Bank of Baroda, 4th floor, Regional Office Bengaluru South, Vijaya Towers, Trinity Circle, MG Road, Bengaluru-560001 on or before **18.12.2026 by 15.00hrs**. For details, please login on Tender section of our website **(https://bankofbaroda.bank.in)**.

Date: 21.11.2026 **Sd/- Regional Head,**
Place: Bengaluru **Bank of Baroda, Bangalore South**

SCHEDULE
FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF UNIQUE INTERTRADE PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	**Unique Intertrade Private Limited**
2.	Date of incorporation of corporate debtor	07/09/2012
3.	Authority under which corporate person is incorporated/ registered	ROC-Ahmedabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51506GJ2012PTC071866
5	Address of the registered office and principal office (if any) of corporate debtor	409, P.B. Parekh Tower, Opp. Vanijya Bhavan, Kankaria, Ahmedabad, Gujarat, India, 380022
6	Insolvency commencement date in respect of corporate debtor	19.11.2026 (Order dt. 19.11.2026 received through email)
7	Estimated date of closure of insolvency resolution process	18.05.2027
8	Name and registration number of the insolvency professional acting as Interim Resolution Professional	**Bhupendra Singh Narayan Singh Rajput** Reg.No.IBBI/IPA-001/IP-P00397/ 2017-18/10715
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	A-309, Atma House, Ashram Road, Opp. Old RBI, Ahmedabad – 380 009. Mobile No. 9426014155 Email ID: cabsrajput309@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional if different from those given at sl. no.9.	Address same as mentioned in sr. 9 Email ID:: ip.unique2012@gmail.com
11	Last date for submission of claims	04.12.2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14	(a) Relevant Forms and (b) Details of authorized representatives	Web link: https://ibbi.gov.in/en/home/downloads. Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of a corporate insolvency resolution process of the **UNIQUE INTERTRADE PRIVATE LIMITED** order dt: 19th November, 2026 and the same is received through email by IRP on 19.11.2026.
The creditors of UNIQUE INTERTRADE PRIVATE LIMITED , are hereby called upon to submit their claims with proof on or before **4th December,2026** to the interim resolution professional at the address mentioned against entry No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Bhupendra Singh Narayan Singh Rajput
Date: 20.11.2026 Interim Resolution Professional
Place: Ahmedabad AFA valid till 30.06.2027

RBL BANK LTD.

RBL BANK apna ka bank **REGISTERED OFFICE:** 1st Lane, Shahupuri, Kolhapur-416001 **National Operating Centre :** 9th Floor, Techniplex-I, Off Veer Savarkar Flyover, Goregaon (West) Mumbai - 400062

GOLD AUCTION CUM INVITATION NOTICE

The below mentioned borrower has been served with margin call notice to pay Margin amount towards the loan facility against gold ornaments ("Facility") availed by them from RBL Bank Limited. Since the borrower has failed to repay Margin amount under the Facility, we are constrained to conduct an auction of the pledged gold ornaments on **27-11-2026.**
In the event any surplus amount is realised from this auction, the same will be refunded to the concerned borrower and if there is a deficit post the auction, the balance amount shall be recovered from the borrower through appropriate legal proceedings. RBL Bank has the authority to remove following account from the auction without prior intimation. Further, RBL Bank reserves the right to change the Auction Date without any prior notice.

Sr. No.	Account Number	Branch Name	Borrower's Name	Details of Gold Ornament (in gms)	
1.	809010382744	Harogeri	SUDEEP PALABHAVI	TOTAL_GROSS_WT	100.00
				TOTAL_IMPURITY	0.00
				TOTAL_STONE_WT	0.00
				TOTAL_NET_WT	100.00
2.	809011936038	Harogeri	HANAMANT MARUTI HIREKODI	TOTAL_GROSS_WT	48.70
				TOTAL_IMPURITY	0.00
				TOTAL_STONE_WT	2.00
				TOTAL_NET_WT	46.70
3.	809012135061	Bagalkot	SANTOSH GOUDAR	TOTAL_GROSS_WT	50.00
				TOTAL_IMPURITY	0.00
				TOTAL_STONE_WT	0.00
				TOTAL_NET_WT	50.00

The online auction will be held on https://egold.auctiontiger.net or https://rblegold.auctiontiger.net on 27-11-2026 from 02:00 PM to 05:00 PM IST.
Intending bidders should contact M/s. e-Procurement Technologies Ltd. (AuctionTiger) at 6351896640 / 7984129853.
For detailed Terms and Conditions, please visit the auction portal

Place : Belagavi **Authorized Officer**
Date : 22-11-2026 **RBL Bank Ltd.**

FORM A
Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF OZONE INFRA CON PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Ozone Infra Con Private Limited**
2.	Date of incorporation of corporate debtor	24/06/2008
3.	Authority under which corporate debtor is incorporated / registered	ROC Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201KA2008PTC046895
5.	Address of the registered office and principal office (

CHANGE OF NAME

I, YASMIN, residing at No. 542, 1st Floor, 2nd Cross, Beerappa Garden, Near Masjid-e-Khaleelulla, Chamundinagar, R.T. Nagar Post. Bangalore - 660032. Have Changed My Name from YASMIN KURESH to YASMIN. Vide Affidavit Dated 21.11.2026 before Notary SIVAKUMARA. M.N. Bengaluru

CHANGE OF NAME

I, NAZIA SHAIKH, W/o. Amiruddin Shaikh, residing at No. 202, 19 Golden Arch Apartment, 7th Cross, Kauser Nagar, Dinnur Main Road, R.T. Nagar, Bangalore - 560032. Have Changed My Name from NAZIA MAKANDAR to NAZIA SHAIKH. Vide Affidavit Dated 21.11.2026 before Notary SIVAKUMARA. M.N. Bengaluru

CHANGE OF NAME

I, SHALET WILMA DSOUZA alias UILMA D SOUZA D/o AMBROSE PIEDADES FERNANDES, W/o JOHN D'SOUZA, R/o Flat No. 505, Abhiman Texas, Bendoor Road, Near SCS Hospital, Kankanady, Mangalore, Dakshina Kannada, Karnataka-575002, have changed my name and shall hereafter be known as SHALET WILMA DSOUZA.

ಮಾನ್ಯ ಕಿರಿಯ ಶ್ರೇಣಿ ಸಿವಿಲ್ ನ್ಯಾಯಾಧೀಶರ ನ್ಯಾಯಾಲಯ ಮತ್ತು ಜೆ. ಎಂ. ಎಫ್. ಸಿ ಕನಕಪುರ

ಇ.ಎಕ್ಸ್ ಸಂಖ್ಯೆ: 35/2026

ತೀರ್ಪುಗಾರರು: ಶ್ರೀಮತಿ ಕೆ ಟಿ ಭುವನೇಶ್ವರಿ ಕೋ೦ ಬಿ.ಆರ್. ಬಸವರಾಜು ವಯಸ್ಸು 46 ವರ್ಷ ವಾಸ: ಜಡ್ ಹೌಸ್ ಎದುರು, ಜೋಡಿಪ್ಪ ಎಕ್ಸ್‌ಟೆನಷನ್ ವಿವೇಕಾನಂದ ನಗರ, ಕನಕಪುರ ಟೌನ್ ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಜಿಲ್ಲೆ.

V/S

ತೀರ್ಪುಋಣಿಗಾರರು: ಶ್ರೀಮತಿ, ಸುನಂದಮ್ಮ ಮತ್ತು ಇತರರು 3. ಶ್ರೀಮತಿ, ರೇಣುಕಮ್ಮ ಕೋ೦ ಸಾವಂದಯ್ಯ ವಾಸ: ಯಲವಳ್ಳಿ ಗ್ರಾಮ ಸಾತನೂರು ಹೋಬಳಿ, ಕನಕಪುರ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಜಿಲ್ಲೆ.

ಪ್ರಕಟಣೆ

ಮೇಲ್ಕಂಡ ಪ್ರಕರಣದಲ್ಲಿ ತೀರ್ಪುಋಣಿಗಾರರಿಗೆ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ, ತಿರ್ಪುದಾರರು ಮಾನ್ಯ ಕನಕಪುರ ಕಿರಿಯ ಶ್ರೇಣಿ ಸಿವಿಲ್ ನ್ಯಾಯಾಲಯದಲ್ಲಿ, ಇ.ಎಕ್ಸ್ ನಂ. 35/2026 ರ ಪ್ರಕರಣದಲ್ಲಿ ಯಲವಳ್ಳಿ ಗ್ರಾಮ, ಗೇರಹಳ್ಳಿ ದಾ–ಖ್ಲೆ, ಜೂಡಹಳ್ಳಿ ಗ್ರಾಮಪಂಚಾಯ್ತಿ, ಸಾತನೂರು ಹೋಬಳಿ, ಕನಕಪುರ ತಾಲ್ಲೂಕು, ಸ್ವತ್ತಿನ ಸಂಖ್ಯೆ: 152900201000100123, ಖಾನೇಷುಮಾರಿ ನಂ. 112 (ಹಳೇ ಖಾನೇಷುಮಾರಿ ನಂ. 112/165) ರಲ್ಲಿ ನಿರ್ಮಿಸಿರುವ ಎಸಿ ಶೀಟ್ ಮನೆಯ ವಿಸ್ತೀರ್ಣ ಪೂರ್ವ–ಪಶ್ಚಿಮ 9.60 ಮೀಟರ್, ಉತ್ತರ–ದಕ್ಷಿಣ 36.58 ಮೀಟರ್ (ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ 351.17 ಚದರ ಮೀಟರ್‌ಗಳು) (ಪೂರ್ವ–ಪಶ್ಚಿಮ 31.5 ಅಡಿಗಳು, ಉತ್ತರ–ದಕ್ಷಿಣ 120 ಅಡಿಗಳು ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ 3780ಚದರ ಅಡಿಗಳು) ಸ್ವತ್ತಿನ ಮೇಲೆ ಪ್ರಕರಣ ದಾಖಲಿಸಿದ್ದು, ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ 3ನೇ ತೀರ್ಪು ಋಣಿಗಾರರಾದ ನೀವು ಖಿದ್ದಾಗಿ ಆಗಲಿ ಅಥವಾ ಅಧಿಕಾರ ಕೊಟ್ಟ ವಕೀಲರ ಮುಖಾಂತರವಾಗಲೀ ನ್ಯಾಯಾಲಯ ನಿಗದಿಪಡಿಸಿದ ದಿನಾಂಕದಂದು ಅಂದರೆ 09/01/2027 ಬೆಳಿಗ್ಗೆ ಸರಿಯಾಗಿ 11=00 ಘಂಟೆಗೆ ನ್ಯಾಯಾಲಯದ ಮುಂದೆ ಹಾಜರಾಗಿ ತಕರಾರು ಸಲ್ಲಿಸತಕ್ಕದ್ದು, ತಪ್ಪಿದಲ್ಲಿ ಯಾರದ್ದೂ ತಕರಾರು ಇಲ್ಲವೆಂದು ಪರಿಗಣಿಸಿ ಏಕಪಕ್ಷೀಯವಾಗಿ ಉಲ್ಲೇಖಿತ ಪ್ರಕರಣವನ್ನು ಮುಂದುವರಿಸಿ ಇತ್ಯರ್ಥ ಗೊಳಿಸಲಾಗುವುದು.

ಷೆಡ್ಯೂಲ್‌ನ ವಿವರ

ಯಲವಳ್ಳಿ ಗ್ರಾಮ, ಗೇರಹಳ್ಳಿ ದಾಖ್ಲೆ, ಜೂಡಹಳ್ಳಿ ಗ್ರಾಮಪಂಚಾಯ್ತಿ, ಸಾತನೂರು ಹೋಬಳಿ, ಕನಕಪುರ ತಾಲ್ಲೂಕು, ಸ್ವತ್ತಿನ ಸಂಖ್ಯೆ 015290020100010012 3, ಖಾನೇಷುಮಾರಿ ನಂ. 112 (ಹಳೇ ಖಾನೇಷುಮಾರಿ ನಂ. 112/165) ರಲ್ಲಿ ನಿರ್ಮಿಸಿರುವ ಎಸಿ ಶೀಟ್ ಮನೆಯ ವಿಸ್ತೀರ್ಣ ಪೂರ್ವ–ಪಶ್ಚಿಮ 9.60 ಮೀಟರ್, ಉತ್ತರ–ದಕ್ಷಿಣ 36.58 ಮೀಟರ್, (ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ 351.17 ಚದರ ಮೀಟರ್‌ಗಳು) (ಪೂರ್ವ–ಪಶ್ಚಿಮ 31.5 ಅಡಿಗಳು, ಉತ್ತರ–ದಕ್ಷಿಣ 120 ಅಡಿಗಳು ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ 3780ಚದರ ಅಡಿಗಳು) ಇದಕ್ಕೆ ಚಿಕ್ಕುಬುಂದಿ:

ಪೂರ್ವಕ್ಕೆ: ತಿಮ್ಮಣ್ಣೇಗೌಡರ ಮನೆ, ಪಶ್ಚಿಮಕ್ಕೆ: ರೂಪಕಲಾರವರ ಮನೆ, ಉತ್ತರಕ್ಕೆ: ಪಂಚಾಯ್ತಿ ರಸ್ತೆ, ದಕ್ಷಿಣಕ್ಕೆ: ಎ.ಕೆ. ಕಾಲೋನಿ

ದಿನಾಂಕ: 30 ನೇ ನವೆಂಬರ್ 2026 ರಂದು ನನ್ನ ಸ್ವಹಸ್ತಾಕ್ಷರ ಮತ್ತು ನ್ಯಾಯಾಲಯದ ಮೊಹರಿನಿಂದ ನೀಡಲಾಗಿದೆ.

ಮಾನ್ಯ ನ್ಯಾಯಾಲಯದ ಆದೇಶದ ಮೇರೆಗೆ
ಶಿರಸ್ತೆದಾರರು,
ಮಾನ್ಯ ಕಿರಿಯ ಶ್ರೇಣಿ ಸಿವಿಲ್ ನ್ಯಾಯಾಧೀಶರು ಮತ್ತು ಜೆ.ಎಂ. ಎಫ್.ಸಿ.ನ್ಯಾಯಾಲಯ ಕನಕಪುರ
ಮೇಲ್ಕಾನದಾರರ ಪರ ವಕೀಲರು
ರಾಮಚಂದ್ರ, ವಕೀಲರು ಕನಕಪುರ,
ದಿನಾಂಕ:20/11/2026, ಸ್ಥಳ: ಕನಕಪುರ

ಫಾರ್ಮ್ ಎ

ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ

[ಭಾರತೀಯ ದಿವಾಳಿತನ ಮತ್ತು ದಿವಾಳಿತನ ಮಂಡಳಿಯ (ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಗಳಿಗೆ ದಿವಾಳಿತನ ಪರಿಹಾರ ಪ್ರಕ್ರಿಯೆ) ನಿಯಮಗಳು, 2016 ರ ನಿಯಮ 6 ರ ಅಡಿಯಲ್ಲಿ]

M/s ಫೈನ್ ಫೆಸಿಲಿಸ್ ಮ್ಯಾನೇಜ್‌ಮೆಂಟ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ನ ಸಾಲಗಾರರ ಗಮನಕ್ಕೆ

ಸಂಬಂಧಿತ ಅಂಶಗಳು

1.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರನ ಹೆಸರು	ಮೆಸರ್ಸ್ ಫೈನ್ ಫೆಸಿಲಿಸ್ ಮ್ಯಾನೇಜ್‌ಮೆಂಟ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್
2.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರನ ಸಂಯೋಜನೆಯ ದಿನಾಂಕ	26/06/2019
3.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರನು ಯಾವ ಪ್ರಾಧಿಕಾರದ ಅಡಿಯಲ್ಲಿ ಸಂಘಟಿತ/ನೋಂದಣಿಗೊಂಡಿದ್ದಾನೆ	ಕಂಪನಿಗಳ ರಿಜಿಸ್ಟಾರ್, ಬೆಂಗಳೂರು
4.	ಕಾರ್ಪೊರೇಟ್ ಗುರುತಿನ ಸಂಖ್ಯೆ/ಸೀಮಿತ ಹೊಣೆಗಾರಿಕೆ ಗುರುತಿನ ಸಂಖ್ಯೆ ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರನ	U70109KA2019PTC125643
5.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರನ ನೋಂದಾಯಿತ ಕಚೇರಿ ಮತ್ತು ಪ್ರಧಾನ ಕಚೇರಿಯ ವಿಳಾಸ (ಯಾವುದಾದರೂ ಇದ್ದರೆ)	38 ಹಲಸೂರು ರಸ್ತೆ, ಬೆಂಗಳೂರು, ಕರ್ನಾಟಕ –560042
6.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರನಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿವಾಳಿತನ ಪ್ರಾರಂಭ ದಿನಾಂಕ	30 ಸೆಪ್ಟೆಂಬರ್ 2026 (ಆದೇಶ ಸ್ವೀಕರಿಸಿದ ದಿನಾಂಕ 20" ನವೆಂಬರ್ 2026)
7.	ದಿವಾಳಿತನ ಪರಿಹಾರ ಪ್ರಕ್ರಿಯೆಯ ಅಂದಾಜು ಮುಕ್ತಾಯ ದಿನಾಂಕ	29 ಮಾರ್ಚ್ 2027 (ಸೆಪ್ಟೆಂಬರ್ 30, 2026 ರ ಆದೇಶ ಹೊರಡಿಸಿದ ದಿನಾಂಕದಿಂದ 180 ದಿನಗಳು).
8.	ಮಧ್ಯಂತರ ಪರಿಹಾರ ವೃತ್ತಿಪರರಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುವ ಸಾಲ ಪರಿಹಾರ ವೃತ್ತಿಪರರ ಹೆಸರು ಮತ್ತು ನೋಂದಣಿ ಸಂಖ್ಯೆ	ಅಮಿತ್ ಅಗರವಾಲ್ ರೆಜಿ ನಂ.– IBBI/IPA-02/IP-N00185/2017-18/10456
9.	ಮಂಡಳಿಯಲ್ಲಿ ನೋಂದಾಯಿಸಲಾದ ಮಧ್ಯಂತರ ಪರಿಹಾರ ವೃತ್ತಿಪರರ ವಿಳಾಸ ಮತ್ತು ಇ–ಮೇಲ್	ಹೆಚ್–63, ವಿಜಯ್ ಟ್ಯಾಕ್, ಲಕ್ಷಿ ನಗರ್, ದಿಲ್ಲಿ – 110092 ಇಮೇಲ್ Lr-Id-amitagcs@gmail.com
10.	ಮಧ್ಯಂತರ ಪರಿಹಾರ ವೃತ್ತಿಪರರೊಂದಿಗೆ ಪತ್ರವ್ಯವಹಾರಕ್ಕಾಗಿ ಬಳಸಬೇಕಾದ ವಿಳಾಸ ಮತ್ತು ಇ–ಮೇಲ್	ಹೆಚ್–63, ವಿಜಯ್ ಟ್ಯಾಕ್, ಲಕ್ಷಿ ನಗರ, ದಿಲ್ಲಿ – 110092 ಇಮೇಲ್ ಐಡಿ–cirp.finefacilis@gmail.com
11	ಹಕ್ಕುಗಳನ್ನು ಸಲ್ಲಿಸಲು ಕೊನೆಯ ದಿನಾಂಕ	04 ಡಿಸೆಂಬರ್ 2026
12	ಮಧ್ಯಂತರ ಪರಿಹಾರ ವೃತ್ತಿಪರರು ಐಚಿಕಪಡಿಸಿಕೊಂಡ ಸೆಕ್ಷನ್ 21 ರ ಉಪವಿಭಾಗ (6A) ರ ಪರಾಮ್ಯ (b) ಅಡಿಯಲ್ಲಿ ಸಾಲಗಾರರ ವರ್ಗಗಳು, ಯಾವುದಾದರೂ ಇದ್ದರೆ	ಪ್ರಸ್ತುತ ತಿಳಿದಿಲ್ಲ / ಮಧ್ಯಂತರ ಪರಿಹಾರ ವೃತ್ತಿಪರರೊಂದಿಗೆ ಲಭ್ಯವಿರುವ ಮಾಹಿತಿಯ ಆಧಾರದ ಮೇಲೆ ಯಾವುದೇ ಸಾಲಗಾರರ ವರ್ಗವನ್ನು ಗುರುತಿಸಲಾಗಿಲ್ಲ.
13	ಒಂದು ವರ್ಗದಲ್ಲಿ ಸಾಲಗಾರರ ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸಲು ಗುರುತಿಸಲಾದ ದಿವಾಳಿತನ ವೃತ್ತಿಪರರ ಹೆಸರುಗಳು (ಪ್ರತಿ ವರ್ಗಕ್ಕೆ ಮೂರು ಹೆಸರುಗಳು)	ಸಾಲಗಾರರ ವರ್ಗವನ್ನು ಗುರುತಿಸಲಾಗಿಲ್ಲ. ಆದ್ದರಿಂದ ವರ್ಗವನ್ನು ಗುರುತಿಸಿದ ಕಾರಣ ಪ್ರಸ್ತುತ ಅನ್ವಯಿಸುವುದಿಲ್ಲ.
14	(ಎ) ಸಂಬಂಧಿತ ನಮೂನೆಗಳು ಮತ್ತು (ಬಿ) ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿಗಳ ವಿವರಗಳು ಇಲ್ಲಿ ಲಭ್ಯವಿದೆ:	**ಎ) ವೆಬ್ ಲಿಂಕ್:** https://ibbi.gov.in/home/downloads **ಭೌತಿಕ ವಿಳಾಸ:** ಮೇಲೆ ಸಂಖ್ಯೆ 10 ರಲ್ಲಿ ಉಲ್ಲೇಖಿಸಿದಂತೆಯೇ. ಬಿ) ಸಾಲಗಾರರ ಯಾವುದೇ ವರ್ಗವನ್ನು ಗುರುತಿಸದ ಕಾರಣ ಪ್ರಸ್ತುತ ಅನ್ವಯಿಸುವುದಿಲ್ಲ.

M/s ಫೈನ್ಸಿಲಿಸ್ ಮ್ಯಾನೇಜ್‌ಮೆಂಟ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಕಾರ್ಪೊರೇಟ್ ದಿವಾಳಿತನ ಪರಿಹಾರ ಪ್ರಕ್ರಿಯೆಯನ್ನು ಸೆಪ್ಟೆಂಬರ್ 30, 2026 ರಂದು ಪ್ರಾರಂಭಿಸಲು ಬೆಂಗಳೂರಿನ ರಾಷ್ಟ್ರೀಯ ಕಂಪನಿ ಕಾನೂನು ನ್ಯಾಯಮಂಡಳಿ ಆದೇಶಿಸಿದೆ ಎಂದು ಈ ಮೂಲಕ ಸೂಚನೆ ನೀಡಲಾಗಿದೆ. **ಮೆಸರ್ಸ್ ಫೈನ್ಸಿಲಿಸ್ ಮ್ಯಾನೇಜ್‌ಮೆಂಟ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್** ಸಾಲಗಾರರು, ಡಿಸೆಂಬರ್ 04, 2026 ರಂದು ಅಥವಾ ಅದಕ್ಕೂ ಮೊದಲು ತಮ್ಮ ಶ್ರೇಷ್ಠತೆಗಳನ್ನು ಪುರಾವೆಗಳೊಂದಿಗೆ ನಮೂದು ಸಂಖ್ಯೆ 10 ರ ಮುಂದೆ ನಮೂದಿಸಲಾದ ವಿಳಾಸದಲ್ಲಿರುವ ರೆಸಲ್ಯೂಷನ್ ವೃತ್ತಿಪರರಿಗೆ ಸಲ್ಲಿಸಲು ಇಲ್ಲಿ ಕೋರಲಾಗಿದೆ.

ಹಣಕಾಸು ಸಾಲಗಾರರು ತಮ್ಮ ಹಕ್ಕುಗಳನ್ನು ಎಲೆಕ್ಟ್ರಾನಿಕ್ ವಿಧಾನದ ಮೂಲಕ ಮಾತ್ರ ಪುರಾವೆಗಳೊಂದಿಗೆ ಸಲ್ಲಿಸಬೇಕು. ಎಲ್ಲಾ ಇತರ ಸಾಲಗಾರರು ವೈಯಕ್ತಿಕವಾಗಿ, ಅಂಚೆ ಮೂಲಕ ಅಥವಾ ಎಲೆಕ್ಟ್ರಾನಿಕ್ ವಿಧಾನದ ಮೂಲಕ ಪುರಾವೆಗಳೊಂದಿಗೆ ಹಕ್ಕುಗಳನ್ನು ಸಲ್ಲಿಸಬಹುದು.

ನಮೂದು ಸಂಖ್ಯೆ 12 ರ ಮುಂದೆ ಪಟ್ಟಿ ಮಾಡಲಾದ ವರ್ಗಕ್ಕೆ ಸೇರಿದ ಹಣಕಾಸು ಸಾಲದಾತರು, ನಮೂನೆ ಅಂ ಯಲ್ಲಿ ವರ್ಗದ ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸಲು ನಮೂದು ಸಂಖ್ಯೆ 13 ರ ಮುಂದೆ ಪಟ್ಟಿ ಮಾಡಲಾದ ಮೂರು ದಿವಾಳಿತನ ವೃತ್ತಿಪರರಲ್ಲಿ ಒಬ್ಬ ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿಯನ್ನು ಆಯ್ಕೆ ಮಾಡಬೇಕು [ವರ್ಗವನ್ನು ನಿರ್ದಿಷ್ಟಪಡಿಸಿ]. ಹಕ್ಕುಗಳ ಸುಳ್ಳು ಅಥವಾ ದಾರಿತಪ್ಪಿಸುವ ಪುರಾವೆಗಳನ್ನು ಸಲ್ಲಿಸಿದರೆ ದಂಡ ವಿಧಿಸಲಾಗುತ್ತದೆ.

ಸಹಿ/–
ಅಮಿತ್ ಅಗರವಾಲ್
(ಮಧ್ಯಂತರ ರೆಸಲ್ಯೂಷನ್ ವೃತ್ತಿಪರ)
(ರೆಗ್ ಸಂ.– IBBI/IPA-02/IP-N00185/2017-18/10456)

ದಿನಾಂಕ: 21/11/2026
ಸ್ಥಳ: ದೆಹಲಿ.

ಸೂಚನೆ

ವಿಗೋರ್ ಪಾಲಿಮರ್ಸ್ ಇಂಡಿಯಾ ಲಿಮಿಟೆಡ್

ನೋಂದಾಯಿತ ಕಚೇರಿ: A1A ಎಂಎಂಡಿಎ ಕೈಗಾರಿಕಾ ಸಂಕೀರ್ಣ, ಮರ್ಕೆಮಲ್ಲೆ ನಗರ, ಕಾಂಚೀಪುರಂ, ಚೆನ್ನೈ,, ತಮಿಳುನಾಡು: 603209
CIN - L25200TN1985PLC011622; **ಇಮೇಲ್ -** accounts@virgopolymer.com

ಹೂಡಿಕೆ ಮಾಡುವ ಸುಲಭತೆ - ಭೌತಿಕ ಷೇರುಗಳ ವರ್ಗಾವಣೆ ಮತ್ತು ಡಿಮೆಟೀರಿಯಲೈಸೇಶನ್‌ಗಾಗಿ ವಿಶೇಷ ಅವಕಾಶ ಎಂಬ ವಿಷಯದ ಕುರಿತು 30.01.2026 ದಿನಾಂಕದ ಸೆಬಿ ಸುತ್ತೋಲೆ HO/38/13/11(2)2026-MIRSD POD/I/3750/2026 ಅನುಸಾರ, ಕೆಳಗೆ ವಿವರಿಸಿದ ಭದ್ರತಾಪತ್ರದಾರರ ಹೆಸರಿನಲ್ಲಿರುವ ಭದ್ರತಾಪತ್ರಗಳನ್ನು ತಮ್ಮ ಹೆಸರಿಗೆ ವರ್ಗಾಯಿಸುವಂತೆ **ಭಾರತದ ಕರ್ನಾಟಕದ ಬೆಂಗಳೂರಿನಲ್ಲಿ ವಾಸಿಸುವ, ಬಾಸುದೇವ್ ರಾಮ್‌ಸಿಸಾರಿಯಾ ಅವರ ಪುತ್ರ ಶ್ರೀ ಸುರೇಶ್ ಕುಮಾರ್ ರಾಮ್‌ಸಿಸಾರಿಯಾ, ಖಾಯಂ ವಿಳಾಸ: ಸರ್ವೆ ನಂ. 23, ಬನ್ನೇರುಘಟ್ಟ ರಸ್ತೆ, ಗೊಲ್ಲಹಳ್ಳಿ ಗ್ರಾಮ, ಜಿಗಣಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬನ್ನೇರುಘಟ್ಟ, ಬೆಂಗಳೂರು, ಕರ್ನಾಟಕ - 560083** ಇವರಿಂದ ಕಂಪನಿಗೆ ವಿನಂತಿ ಬಂದಿರುವುದಾಗಿ ಈ ಮೂಲಕ ತಿಳಿಸಲಾಗಿದೆ. ಈ ಭದ್ರತಾಪತ್ರಗಳನ್ನು ತಾವು ಖರೀದಿಸಿದ್ದು, ತಮ್ಮ ಹೆಸರಿಗೆ ವರ್ಗಾಯಿಸಿಕೊಳ್ಳಲು ಸಾಧ್ಯವಾಗಿರಲಿಲ್ಲ ಎಂದು ಅವರು ತಿಳಿಸಿದ್ದಾರೆ.

ಭದ್ರತಾಪತ್ರದ ವಿಧ ಮತ್ತು ಮುಖಬೆಲೆ - **ತಲಾ ರೂ. 10/- ಮುಖಬೆಲೆಯ ಈಕ್ವಿಟಿ ಷೇರುಗಳು:**

Folio No.	Name	Address	CN from - to	DN from - to	Nos.
00001007	ARUNDHATHI ALLATHOOR	1243, 2ND Cross, 19th Main, 2nd Phase, JP nagar, Bengaluru South, Karnataka - 560078	13033-13182	2255001-2270000	15000
					15000
Folio No.	**Name**	**Address**	**CN from - to**	**DN from - to**	**Nos.**
J00020	Jayantilal N Vora, Yogesh J Vora	5TH BLOCK , BANGLORE	3587 - 3590	346601 - 347000	400
N00025	Nipa Vora, Yogesh J Vora	432 AVENUE ROAD , BANGLORE	4775 - 4780	465401 - 466000	600
R00028	Raju P G V, Vijaya R	2ND CROSS , BANGALORE	5608 - 5613	548701 - 549300	600
V00016	Vijaya R, Raju P G V	2ND CROSS , BANGALORE	7198 - 7201	707701 - 708100	400
					2000

ಮೇಲೆ ತಿಳಿಸಿದ ಭದ್ರತಾಪತ್ರಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಯಾವುದೇ ಹಕ್ಕು ಹೊಂದಿರುವವರು, ಪ್ರಸ್ತಾವಿತ ವರ್ಗಾವಣೆಯ ಕುರಿತು ತಮ್ಮ ಹಕ್ಕು / ಆಕ್ಷೇಪಣೆ ಇದ್ದಲ್ಲಿ, ಅದಕ್ಕೆ ಸೂಕ್ತ ದಾಖಲೆಗಳ ಸಾಕ್ಷ್ಯವನ್ನು ಲಗತ್ತಿಸಿ ಈ ದಿನಾಂಕದಿಂದ 30 ದಿನಗಳೊಳಗೆ ಕಂಪನಿಯ ನೋಂದಾಯಿತ ಕಚೇರಿಗೆ ಸಲ್ಲಿಸಬೇಕು. ಇಲ್ಲದಿದ್ದಲ್ಲಿ, ಯಾವುದೇ ಹೆಚ್ಚಿನ ಸೂಚನೆ ನೀಡದೆ ಕಂಪನಿಯು ಈ ಭದ್ರತಾಪತ್ರಗಳನ್ನು **ಶ್ರೀ ಸುರೇಶ್ ಕುಮಾರ್ ರಾಮ್‌ಸಿಸಾರಿಯಾ** ಅವರ ಹೆಸರಿಗೆ ವರ್ಗಾಯಿಸಲು ಮುಂದಾಗುತ್ತದೆ.

ಸ್ಥಳ: ಬೆಂಗಳೂರು | ದಿನಾಂಕ: 22.11.2026

ವಿಗೋರ್ ಪಾಲಿಮರ್ಸ್ ಇಂಡಿಯಾ ಲಿಮಿಟೆಡ್

ಆಸ್ತಿ ಪುನರ್ನಿರ್ಮಾಣ ಕಂಪನಿ (ಇಂಡಿಯಾ) ಲಿಮಿಟೆಡ್. (ಆರ್‌ಸಿಲ್)
ವಿವಿಧ ಆರ್‌ಸಿಲ್ ಟ್ರಸ್ಟಗಳ ಟ್ರಸ್ಟಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದೆ.
ಆರ್‌ಸಿಲ್ ಕಚೇರಿ: ದಿ ರೂಬಿ, 10ನೇ ಮಹಡಿ, 29, ಸೇನಾಪತಿ ಬಾಪತ್ ಮಾರ್ಗ, ದಾದರ್ (ಪಶ್ಚಿಮ) ಮುಂಬೈ–400 028
ವೆಬ್‌ಸೈಟ್: https://auction.arcil.co.in; CIN-L65999MH2002PLC134884

ಸ್ವಾಧೀನದ ಸೂಚನೆ

ಆದರೆ, ಕೆಳಗೆ ಸಹಿ ಮಾಡಿರುವವರು ಆರ್‌ಸಿಲ್ –ಟ್ರಸ್ಟ್ –2027–017 ರ ಟ್ರಸ್ಟಿಯಾಗಿ ಹಣಕಾಸು ಆಸ್ತಿಗಳ ಸೆಕ್ಯುರಿಟೈಸೇಶನ್ ಮತ್ತು ಪುನರ್ನಿರ್ಮಾಣ ಮತ್ತು ಭದ್ರತಾ ಹಿತಾಸಕ್ತಿ ಜಾರಿ ಕಾಯ್ದೆ, 2002 (2002 ರ 54) ("ಸದರಿ ಕಾಯ್ದೆ") ಅಡಿಯಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುವ ಆಸ್ತಿ ಪುನರ್ನಿರ್ಮಾಣ ಕಂಪನಿ (ಇಂಡಿಯಾ) ಲಿಮಿಟೆಡ್ ಅಧಿಕೃತ ಅಧಿಕಾರಿಯಾಗಿದ್ದು, ಸದರಿ ಕಾಯ್ದೆಯ ಸೆಕ್ಷನ್ 13 (12) ಮತ್ತು 2002 ರ ಭದ್ರತಾ ಹಿತಾಸಕ್ತಿ (ಜಾರಿ) ನಿಯಮಗಳ ನಿಯಮ 3 ("ಸದರಿ ನಿಯಮಗಳು") ಅಡಿಯಲ್ಲಿ ನೀಡಲಾದ ಅಧಿಕಾರಗಳನ್ನು ಚಲಾಯಿಸುವ ಮೂಲಕ ಆಗಸ್ಟ್ 17/26 ರಂದು ಡಿಮ್ಯಾಂಡ್ ನೋಟಿಸ್ ಅನ್ನು ಹೊರಡಿಸಿ, ಸಾಲಗಾರರಾದ ಶ್ರೀ/ಶ್ರೀಮತಿ ಎಸ್ ಆರ್ ಚಂದ್ರಶೇಖರ್ (ಸಾಲಗಾರ), ಶ್ರೀ/ಶ್ರೀಮತಿ ವಿಜಿಯಮ್ಮ (ಸಹ–ಸಾಲಗಾರ), ಶ್ರೀ/ಶ್ರೀಮತಿ ರಾಮಕೃಷ್ಣಪ್ಪ (ಸಹ–ಸಾಲಗಾರ) (HL0000000148609) ಅವರನ್ನು ಮೊತ್ತವನ್ನು ಮರುಪಾವತಿಸಲು ಕರೆ ನೀಡಿದ್ದಾರೆ, ಅದರ ವಿವರಗಳನ್ನು ಕೆಳಗಿನ ಕೋಷ್ಟಕದಲ್ಲಿ ಉಲ್ಲೇಖಿಸಲಾಗಿದೆ:

ಸಾಲಗಾರ/ಜಾಮೀನುದಾರರು/ಅಡಮಾನದಾರರು ಸದರಿ ಮೊತ್ತವನ್ನು ಮರುಪಾವತಿಸಲು ವಿಫಲರಾಗಿದ್ದು, ಕೆಳಗೆ ಸಹಿ ಮಾಡಿದವರು ಕೆಳಗೆ ವಿವರಿಸಿದ ಆಧಾರವಾಗಿರುವ ಸ್ಥಿರ ಆಸ್ತಿಯನ್ನು "ಎಲ್ಲಿ ಇದೆಯೋ ಅಲ್ಲಿ ಮತ್ತು ಏನೇ ಇರಲಿ" ಎಂಬ ನಿಯಮದ 8 ನೇ ನಿಯಮದೊಂದಿಗೆ ಓದಲಾದ ಸದರಿ ಕಾಯಿದೆಯ ಸೆಕ್ಷನ್ 13 ರ ಉಪವಿಭಾಗ (4) ರ ಅಡಿಯಲ್ಲಿ ಅವನಿಗೆ/ಅವಳಿಗೆ ನೀಡಲಾದ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿ ಸ್ವಾಧೀನಪಡಿಸಿಕೊಂಡಿದ್ದಾರೆ ಎಂದು ಸಾಲಗಾರ/ಜಾಮೀನುದಾರರು/ಅಡಮಾನದಾರರು ಮತ್ತು ಸಾರ್ವಜನಿಕರಿಗೆ ಇಲ್ಲಿ ಸೂಚನೆ ನೀಡಲಾಗಿದೆ.

ಸಾಲಗಾರರ ಹೆಸರು ಮತ್ತು ಖಾತರಿದಾರರು	ಡಿಮ್ಯಾಂಡ್ ನೋಟೀಸ್	ಆಸ್ತಿಯ ವಿವರಣೆ	ಸ್ವಾಧೀನದ ದಿನಾಂಕ
ಶ್ರೀ/ಶ್ರೀಮತಿ ನಾಗರಾಜ್ ಎಲ್ (ಸಾಲಗಾರರು), ಶ್ರೀ/ಶ್ರೀಮತಿ ಬಿ ಸಿ ಸವಿತಾ (ಸಹ–ಸಾಲಗಾರರು), ಶ್ರೀ/ಶ್ರೀಮತಿ ನಂಜಮ್ಮ ಎಲ್ (ಸಹ–ಸಾಲಗಾರರು) MLP 000000216933	ಆಗಸ್ಟ್ 17 /26 ರಂದು ರೂ. 4,34,439/– (ರೂಪಾಯಿ ನಾಲ್ಕು ಲಕ್ಷದ ಮೂವತ್ತಾನಾಲ್ಕು ಸಾವಿರದ ನಾಲ್ಕುನೂರ ಮೂವತ್ತೊಂಬತ್ತು ಮಾತ್ರ) ಸೂಚನೆ ದಿನಾಂಕ: 18/ಆಗಸ್ಟ್/26	ಕೋಲಾರ ತಾಲ್ಲೂಕು ಮತ್ತು ಕೋಲಾರ ಜಿಲ್ಲೆಯ ಹೊನ್ನೇನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ನ ಬಸವನತ್ತ ಗ್ರಾಮದಲ್ಲಿ ನೆಲೆಗೊಂಡಿರುವ (ಪಂಚಾಯತಿ ಮಿತಿಯ ಪ್ರಕಾರ) ಸಂಖ್ಯೆ.30/1 ಮತ್ತು (ಪಿವಿಡಿ ಸಂಖ್ಯೆ.151900701000400319 ಹೊಂದಿರುವ ಆಸ್ತಿಯ ಎಲ್ಲಾ ಭಾಗಗಳು ಪೂರ್ವದಿಂದ ಪಶ್ಚಿಮ